

THE SALARIES AND ALLOWANCES OF OFFICERS
OF PARLIAMENT (AMENDMENT) ACT, 1970

No. 49 OF 1970

[24th December, 1970]

An Act to amend the Salaries and Allowances of Officers of Parliament Act, 1953.

BE it enacted by Parliament in the Twenty-first Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Salaries and Allowances of Officers of Parliament (Amendment) Act, 1970.

(2) It shall be deemed to have come into force on the 1st day of November, 1969.

Amendment of section 4.

2. Section 4 of the Salaries and Allowances of Officers of Parliament Act, 1953 shall be re-numbered as sub-section (1) thereof, and—

20 of 1953.

(i) in sub-section (1) as so re-numbered, for the words "fifteen days", the words "one month" shall be substituted; and

(ii) after sub-section (1) as so re-numbered, and before the *Explanation*, the following sub-section shall be inserted, namely:—

"(2) In the event of the death of an officer of Parliament, his family shall be entitled to the use of the furnished residence occupied by the officer of Parliament—

(a) for a period of one month immediately after his death, without payment of rent and no charge shall fall on the family of the officer of Parliament in respect of the maintenance of such residence, and

(b) for a further period of one month, on payment of rent at such rates as may be prescribed by rules made in this behalf under section 11 and also charges in respect of electricity and water consumed in that residence during such further period."